

**Cooperation is solicited from all the Stakeholders for identification and settlement of maximum number of cases in the National Lok Adalat scheduled to be held on 12.11.2016, in which the following type of cases could be taken up for disposal.**

1. Criminal compoundable cases.
2. Negotiable Instruments Act under Section 138.
3. MACT Cases: Accident Information Report (AIR) case should also be taken up in MACT as also State Transport cases.
4. Matrimonial/family courts cases.
5. Labour Disputes including cases where reemployment with no back wages ( as per policy) could be disposed of and including cases relating to Liquidation where claims of industrial workers for wages and other benefits are pending.
6. Land Acquisition cases including relating to Industrial Boards, land acquisition for ONGC, Railways and other centrally sponsored schemes and also land acquisition executions.
7. Civil Cases—rent, bank recovery, easmentary rights, Debt Recovery Tribunal Cases.
8. Revenue Cases.
9. MNREGA.
10. Electricity & Water Bills (excluding Theft cases)
11. Cases relating to Sales Tax, Income Tax, Indirect Tax (CESTAT) other Revenue matters in Mumbai/Delhi other commercial centers.
12. Service matters relating to pay and allowances and retiral benefits.
13. Forest Act cases.
14. Cantonment Boards matters.
15. Railway Claims.
16. Disaster compensation.
17. Misc. Appeals, Criminal Appeals, Civil Appeals, 2<sup>nd</sup> Appeals, Original suits, Writs, MACT appeals before the Hon'ble High Court.
18. Covered Matters.